

THE SECOND SCHEDULE

[See sub-section (2) of section 3]

Court of

To the officer in charge of the (*State name of prison*).

You are hereby required to produce _____, now confined in _____, under safe and sure conduct before the Court of _____ at _____ on the _____ day of _____ next by _____ of the clock in the forenoon of the same day, there to answer a charge now pending before the said Court, and after such charge has been disposed of or the said Court has dispensed with his further attendance, cause him to be conveyed under safe and sure conduct back to the said prison.

The _____ day of

A. B.

(Countersigned) C.D.